CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.456 of 2010

(Arising out of Order-in-Appeal No.78/2010 (M-ST) dt.31.03.2010 passed by Commissioner of Central Excise (Appeals), Chennai)

With

Service Tax/Misc/41120/2017 in Appeal No.66 of 2012

(Arising out of Order-in-Appeal No.193/2011 (M-ST) dt.25.10.2011 passed by Commissioner of Central Excise (Appeals), Chennai)

M/s.PNHB-LANCO-KHEC JV **Appellant**
No.1, Kutchery Road
First Floor,
Mylapore, Chennai-4.

VERSUS

Commissioner of GST & Central Excise **Respondent**
Chennai South Commissionerate
MHU Complex, 692, Anna Salai
Nandanam, Chennai – 600 035

APPEARANCE:

For the Appellant : Ms.M.Vigneshwari, Advocate
For the Respondent : Sh.L.Nandakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :03.03.2020
DATE OF DECISION :03.03.2020

FINAL ORDER No.40656-40657/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal's are withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal's are dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal's in case discharge certificate is not issued for the dispute pertaining to these Appeal's. Appeal are dismissed as withdrawn. The application filed by the department for change in cause title is allowed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp